

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.47273 of 2022**

Arising Out of PS. Case No.-112 Year-2021 Thana- PARASBIGHA District- Jehanabad

ANAND KUMAR @ CHHUTHAWA SON OF AKHILESH SHARMA R/O
VILLAGE- SAMANPURA, P.S.- NAUBATPUR, DISTRICT- PATNA
... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Samrendra Kumar Jha, Adv.

For the Opposite Party/s : None

**CORAM: HONOURABLE MR. JUSTICE SANJEEV PRAKASH
SHARMA**

ORAL ORDER

2 16-12-2022 Learned P.P. In-charge is not present through Video Conferencing.

It is informed that one Mr. Shyam Kumar Singh has been made In-charge of this Court, but he is not present. In absence of the learned P.P., it is not proper to take up the bail applications as assistance from the State Government is necessary.

Out of all 100 bail application listed today, there are only two learned P.P. who are appearing in the Court, namely Sri Ajay Kr. Jha, who informs that he is not In-charge of the cases and is appearing in item no. 24 only. Dr. Ajit Kumar, learned P.P. states that he is only appearing in Item No. 55.

In absence of learned P.P., list all the bail applications on board shown in the Schedule 'A' before Regular Bench on



20.12.2022.

Copy of the order be sent to the office of the learned Advocate General to take steps and initiate action against the concerned learned P.P. In-charge, who has failed to perform duty, required not only under the Rules but also in terms of Article 51 of the Constitution of India and has resulted in non-disposal of the cases today.

(Sanjeev Prakash Sharma, J)

Pravinkumar/-

Item No. 7

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SCHEDULE-A

Sl. No.	Case Number
4.	Cr. Misc. 45096/2022
5.	Cr. Misc. 46925/2022
6.	Cr. Misc. 47159/2022
8.	Cr. Misc. 47385/2022
9.	Cr. Misc. 48901/2022
10.	Cr. Misc. 49096/2022
11.	Cr. Misc. 49141/2022
12.	Cr. Misc. 49510/2022
13.	Cr. Misc. 49550/2022
14.	Cr. Misc. 49772/2022
15.	Cr. Misc. 49796/2022
16.	Cr. Misc. 49945/2022
17.	Cr. Misc. 49957/2022
18.	Cr. Misc. 50013/2022
19.	Cr. Misc. 50026/2022
20.	Cr. Misc. 50029/2022
21.	Cr. Misc. 50033/2022
22.	Cr. Misc. 50035/2022
23.	Cr. Misc. 50037/2022
25.	Cr. Misc. 50042/2022
26.	Cr. Misc. 50048/2022
27.	Cr. Misc. 50098/2022
27.1	Cr. Misc. 48029/2022
28.	Cr. Misc. 50107/2022
29.	Cr. Misc. 50237/2022
30.	Cr. Misc. 50238/2022
31.	Cr. Misc. 50241/2022
32.	Cr. Misc. 50244/2022
33.	Cr. Misc. 50246/2022
34.	Cr. Misc. 50253/2022
35.	Cr. Misc. 50261/2022
36.	Cr. Misc. 50264/2022



37.	Cr. Misc. 50265/2022
38.	Cr. Misc. 50267/2022
39.	Cr. Misc. 50271/2022
40.	Cr. Misc. 50277/2022
41.	Cr. Misc. 50279/2022
42.	Cr. Misc. 50281/2022
43.	Cr. Misc. 50285/2022
44.	Cr. Misc. 50289/2022
45.	Cr. Misc. 50295/2022
46.	Cr. Misc. 50303/2022
47.	Cr. Misc. 50308/2022
48.	Cr. Misc. 50424/2022
49.	Cr. Misc. 50505/2022
50.	Cr. Misc. 50510/2022
51.	Cr. Misc. 50516/2022
52.	Cr. Misc. 50517/2022
53.	Cr. Misc. 50518/2022
54.	Cr. Misc. 50522/2022
56.	Cr. Misc. 50587/2022
57.	Cr. Misc. 50714/2022
58.	Cr. Misc. 50869/2022
59.	Cr. Misc. 50878/2022
60.	Cr. Misc. 51038/2022
61.	Cr. Misc. 51043/2022
62.	Cr. Misc. 51243/2022
63.	Cr. Misc. 51258/2022
64.	Cr. Misc. 51260/2022
65.	Cr. Misc. 51265/2022
66.	Cr. Misc. 51269/2022
67.	Cr. Misc. 51274/2022
68.	Cr. Misc. 51278/2022
69.	Cr. Misc. 51280/2022
70.	Cr. Misc. 51282/2022
71.	Cr. Misc. 51296/2022
72.	Cr. Misc. 51298/2022



73.	Cr. Misc. 51311/2022
74.	Cr. Misc. 51359/2022
75.	Cr. Misc. 51408/2022
76.	Cr. Misc. 51469/2022
77.	Cr. Misc. 51523/2022
78.	Cr. Misc. 51524/2022
79.	Cr. Misc. 51527/2022
80.	Cr. Misc. 51528/2022
81.	Cr. Misc. 51563/2022
82.	Cr. Misc. 51786/2022
83.	Cr. Misc. 51789/2022
84.	Cr. Misc. 51791/2022
85.	Cr. Misc. 51794/2022
86.	Cr. Misc. 51796/2022
87.	Cr. Misc. 51800/2022
88.	Cr. Misc. 51805/2022
89.	Cr. Misc. 51823/2022
90.	Cr. Misc. 51882/2022
91.	Cr. Misc. 51931/2022
92.	Cr. Misc. 51939/2022
93.	Cr. Misc. 51943/2022
94.	Cr. Misc. 51945/2022
95.	Cr. Misc. 51955/2022
96.	Cr. Misc. 51956/2022
97.	Cr. Misc. 51965/2022
98.	Cr. Misc. 51966/2022
99.	Cr. Misc. 51974/2022
100.	Cr. Misc. 52041/2022

